

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDERS OF THE BENCH

Date of Order: 08.01.2013

OA No. 06/2013

Mr. Dilip Sharma, counsel for applicant.

By way of filing the present Original Application, the applicant has prayed that by an appropriate order or direction, the respondents may be directed to grant IIIrd Selection Grade (A.C.P.) to the applicant in pursuance to the OM dated 9th June 2011 and to release the original pension to the applicant on the basis of IIIrd Selection Grade, besides praying for other consequential benefits.

2. At this stage, learned counsel appearing for the applicant submitted at the bar that liberty may be granted to the applicant to file a fresh detailed representation before the respondents and the respondents may be directed to decide the same.

3. In view of the submissions made on behalf of the applicant, I deem it just and proper that the ends of justice would be met if the respondents are directed to consider and decide the representation of the applicant by way of passing a reasoned and speaking order in accordance with the provision of law.

4. Consequently, the applicant is given liberty to file a fresh detailed representation before the respondents within a period of fifteen days and the respondents are directed to consider and decide the same strictly in accordance with the provision of law and pass a reasoned and speaking order expeditiously but in any case not later than a period of three months from the date of receipt of a copy of the representation from the applicant.

5. If any prejudicial order against the interest of the applicant is passed by the respondents, the applicant will be at liberty to challenge the same by way of filing the substantive Original Application as per rules.

6. With these observations and directions, the Original Application stands disposed of with no order as to costs.

K. S. Rathore
(JUSTICE K.S. RATHORE)
JUDICIAL MEMBER